

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**33. IA 628/2024 in C.P. (IB)-355(MB)/2023**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 03.05.2024**

**NAME OF THE PARTIES:- Bank of Maharashtra**  
**Vs.**  
**Mrs. Janaki Umesh Joshi**

**Section: Application under any other provisions- IBC Section 95(1)  
of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

**IA 628 of 2024:-** Counsel, Karrtikee Korgaonkar appeared for the RP through VC. This Application is filed by the IRP for placing on record report filed u/s 99 of the IB Code, 2016. The said report is taken on record no order is called for. Accordingly, **IA 628 of 2024** is **allowed** and **disposed of**.

Counsel, Tanvi Chaudhari appeared for the Financial Creditor through VC and Counsel, Karrtikee Korgaonkar appeared for the RP through VC. None is present on behalf of the Personal Guarantor. **Registry is directed** to issue notice to the Personal Guarantor to file reply/objection, if any, within a period of three weeks from today by serving an advance copy on the other side and file track consignment report at least two days before the next date of hearing. In addition to Court Notice, the RP is also directed to issue notice to the Personal

Guarantor to file reply/objection, if any, against the report of the IRP, by all possible means (i.e. Speed Post, Email, etc.) and file affidavit of serving enclosing therewith the notice along with proof of service of notice at least two days before the next date of hearing. List this matter on **27.06.2024**.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**